1	2
2006-07	22.5
2007-08	31.25
2008-09	31.25
2009-10	63.0
2010-11 (as on 07.12.10)	Nil

(c) to (g) Since an incentive for such inter-caste marriages is provided by the concerned State Government, which implements the Scheme, such information is not maintained by the Ministry.

Submission of utilization certificate by NGOs

3352. SHRI BALWINDER SINGH BHUNDER: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the names of Non-Governmental Organisations (NGOs) which have not submitted utilization certificates (UCs) in respect of grants released before 1 April, 2008, with the amount outstanding against each NGOs with the actual date of grant of subsidy, etc.;
- (b) how much time is allowed to NGOs to submit utilization certificate before taking action for its recovery;
- (c) whether any action has been initiated of the recovery of grant in aid/subsidy, etc., where utilization certificates have not been received even after the expiry of maximum time allowed; and
 - (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (d) The information is being collected and will be laid on the Table of the House.

Affirmative action by private sector

3353. SHRI M.P. ACHUTHAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that the Indian Industry in private sector has not done enough on its promise of affirmative action over the last five years to provide jobs for the disadvantaged sections particularly to the SCs;
- (b) if so, the details thereof and the measures taken so far by the private sector in this regard;

(c) whether Government proposes to fix a quota for reservation in the jobs in private sector as Government has failed to persuade the private sector to take affirmative action; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRID. NAPOLEON): (a) to (d) A high level Coordination Committee has been constituted in October 2006, to earn-forward the dialogue with Industry on Affirmative Action in the private sector. The Coordination Committee has been holding meetings with apex chambers from time to time.

Federation of Indian Chambers of Commerce and Industry (FICCI), Associated Chambers of Commerce and Industry of India (ASSOCHAM), Confederation of Indian Industry (CII), and PHD Chamber of Commerce and Industry (PHDCCI) have developed their respective Codes of Conduct on affirmative action for adoption by their members. These Codes provides, *inter alia*, for inclusive policies and non-discrimination. The progress in adoption of these codes is slow. Dialogue with Industry is continuing.

Rehabilitation of manual scavenging

3354. SHRIMATI KANIMOZHI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the practice of manual scavenging continues unabated in spite of the efforts of Government:
- (b) Government schemes for the purpose of rehabilitation of manual scavengers and their dependents;
- (c) the number of manual scavengers that have been identified under the above schemes over the past three years; and
 - (d) the result of the rehabilitation schemes and strategies going forward?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (d) The Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993 enacted by Parliament *inter alia* prohibits manual scavenging. As per the Act, no person shall (a) engage in or employ for or permit to be engaged in or employed for any other person for manually carrying human excreta; or (b) construct or maintain a dry latrine. Contravention of these provisions is a criminal offence. So far, the Act has been adopted by 23 States and all Union Territories. Two States, *viz.* Manipur and Mizoram have reported that they have no dry latrines, or they are scavenger free. Two States, *viz.* Himachal Pradesh and Rajasthan have their own Acts. State of Jammu and Kashmir is yet to adopt the Act. Sanitation is a State subject. Enforcement of the Act lies with State Governments.